[Secretary]

to the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith in the vacancy caused by the resignation of Sardar Raghbir Singh Panjhazari and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

Papers laid

2. I am to request that the concurrence of Rajya Sabha in the said motion, and also the name of the member of Rajya Sabha appointed to the Joint Committee, may be communicated to this House."

(II)

"In accordance with the provision of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Andhra Pradesh and Mysore (Transfer of Territory) Bill, 1968, as passesd by Lok Sabha at its sitting held on the 29th July, 1968."

Madam, I lay the Andhra Pradesh and Mysore (Transfer of Territory Bill, 1968) on the Table.

## PAPERS LAID ON THE TABLE

Annual Plan for 1968-69

THE DEPUTY MINISTER (DR. SHRIMATI SAROJINI MAHISHI): Madam, I beg to lay on the Table a copy of the "Annual Plan for 1968-69" [Placed in the Library. See No. LT-1528/68]

- 1. THE ANNUAL ACCOUNTS OF THE BOMBAY PORT TRUST (1966-67) AND THE AUDIT REPORT THEREON
- 2. THE ANNUAL ACCOUNTS (1966-67) OF THE VISAKHAPATNAM PORT TRUST AND THE AUDIT REPORT THEREON

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN): Madam, on behalf of Prof V. K. R. V. Rao I beg to lay on the Table, under subsection (2) of section 103 of the Major Port Trusts Act, 1963, a copy each of the following papers 1

(i) The Annual Accounts of the Bombay Port Trust for the year 1966-67 and the Audit Report thereon.

(ii) The Annual Accounts of the Visakhapatnam Port Trust for the year 1966-67 and the Audit Report thereon.

[Placed in Library. See No. LT-1454/68 for (i) and (ii)]

- 1. Annual Report (1966-67) of the Council of Scientific and Industrial Research and the audited Accounts (1965-66) (Hindi Version)
- 2. AUDIT REPORTS (1964-65) ON THE ACC-OUNTS OF THE COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH (HINDI VERSION)

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): Madam, I beg to lay on the Table a copy each of the following papers:

- (i) Annual Report of the Council of Scientific and Industrial Research for the year 1966-67, along with the Audited Accounts for the year 1965-66 (Hindi version).
- (ii) Audit Reports on the Accounts of the Council of Scientific and Industrial Research for the year 1964-65 (Hindi version).

[Placed in Library. See No. LT-1560/68 for (i) and (ii)]

ALL INDIA SERVICES (DEATH-CUM-RETIRE-MENT BENEFITS) FIFTH AMENDMENT RULES, 1968

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI R. S. RAMASWAMY): Madam, I beg to lay on the Table, under subsection (2) of section 3 of the All India Services Act, 1951, a copy of the Ministry of Home Affairs Notification G. S. R. No. 1183 (in English), dated the 20th June, 1968, publishing the All India Services (Death-cum-Retirement Benefits) Fifth Amendment Rules, 1968. [Placed in the Library. See No. LT-1458/68]

## MOTION FOR ELECTION TO THE COUNCIL OF THE INSTITUTES OF TECHNOLOGY

THE MINISTER OF FDUCATION (DR. TRIGUNA SEN): Madam I beg to move the following Motion:

"That in pursuance of the privision contained in clause (k) of sub-section (2) of section 31 of the Institutes o Technology Act, 1961 (59 of 1961 this House do proceed to elect, in such